BEFORE THE APPELLATE AUTHORITY (Under the Right to Information Act, 2005) SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6588 of 2025

Saikiran Parmeshwar Bhatnase : Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

- 1. The appellant had filed an application dated September 10, 2025 (received by the respondent through RTI MIS Portal) under the Right to Information Act, 2005 ("RTI Act"). The respondent, by a letter dated October 08, 2025, responded to the application filed by the appellant. The appellant filed an appeal (Reg. No. SEBIH/A/E/25/00271) dated October 09, 2025. I have carefully considered the application, the response and the appeal and find that the matter can be decided based on the material available on record.
- 2. **Queries in the application** The appellant, in his application dated September 10, 2025, sought the following information:
 - "1. In the examples given in question no. 32 "Who is a Chronic Complainant?" in SCORES 2.0 FAQs investor section-I, which rules, circulars, instructions, guidelines or notifications are relied upon? Please provide the information along with the relevant circular numbers and dates.
 - 2. Please provide information on the complete procedure for correction of grammatical, linguistic or drafting errors found in circulars, notifications or other official documents issued by SEBI, by which department these corrections are made, what documents, guidelines or criteria are used while making the corrections."
- 3. **Reply of the Respondent** –The respondent, in response to query no. 1 in the application, informed that the information sought pertains to the internal functioning of SEBI and relates to the systems and procedures followed at SEBI. Further, the said information is strategic in nature. In view of the same, the information sought is exempt u/s 8(1)(a) of the RTI Act.

The respondent, in response to query no. 2, informed that the query is vague and not specific. Accordingly, the same cannot be construed as "information", as defined u/s 2(f) of the RTI Act. Notwithstanding the aforesaid, the respondent informed that appellant can contact the relevant department that has issued the circular.

- 4. **Ground of appeal** The appellant has filed the appeal on the ground that he was refused access to information requested.
- I have perused the application and the response provided thereto. With regard to query no. 1, I note that 5. respondent has denied the requested information under Section 8(1)(a) of the RTI Act. However, on consideration, I find that the respondent has not provided sufficient justification for the invocation of the aforesaid section. However, I find that the query no.1 is in the nature of seeking clarification from the respondent. Further, I find that the said query cannot be construed as seeking 'information' as defined under section 2(f) of the RTI Act. Consequently, the respondent did not have an obligation to provide such clarification or opinion under the RTI Act. In this context, reliance is placed on matter of Azad Singh vs. CPIO, Oriental Insurance Company Limited (order dated March 23, 2021) wherein Hon'ble Central Information Commission (CIC) observed that "7. The Commission, after hearing the submissions of both the parties and after perusal of records, observed that some queries of the appellant are in the nature of seeking explanation/opinion/advice/confirmation/clarification from the CPIO and he has expected that the CPIO firstly should analyze the documents and then provide information to the appellant. But the CPIO is not supposed to create information; or to interpret information; or to compile information as per the desire of the appellant under the ambit of the RTI Act. As per Section 2(f) of the RTI Act, the reasons/opinions/advices can only be provided to the applicants if it is available on record of the public authority. The CPIO cannot create information in the manner as sought by the appellant. The CPIO is only a communicator of information based on the records held in the office and hence, he cannot be expected to do research work to deduce anything from the material therein and then supply it to him." Accordingly, I do not find any deficiency in the response of the respondent.
- 6. With respect to query no. 2, I concur with the response of the respondent that the query is vague and not specific. It is an established law that the information sought for in order to be disclosable under the RTI Act, must be clear, specific and available in the records of the public authority. In this context, I note that in the matter of Mr. T. V. Sundaresan vs. CPIO, Securities and Exchange Board of India (Decision dated November 24, 2021), the Hon'ble CIC held: "The framework of the RTI Act, 2005 expects that the information sought is specific and believed to be existing with the public authority in documented or material form as such; which can be shared with the appellant as per the provisions of the RTI Act. Answering to broad, multiple and general queries and

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presumptive documents that should have been generated as per the expectation of the appellant cannot be furnished under the

provisions of the Act." Notwithstanding the aforesaid, the respondent has informed that the appellant can

contact the relevant department that has issued the circular. Accordingly, I do not find any deficiency in

the response of the respondent.

7. In view of the above observations, I find that there is no need to interfere with the decision of the

respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date:November 03, 2025

RUCHI CHOJER

APPELLATE AUTHORITY UNDER THE RTI ACT

SECURITIES AND EXCHANGE BOARD OF INDIA